

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

Original Application No.180/00122/2021

Monday, this the 8th day of March 2021

C O R A M :

**HON'BLE Mr.P.MADHAVAN, JUDICIAL MEMBER
HON'BLE Mr.K.V.EAPEN, ADMINISTRATIVE MEMBER**

V.Sasidharan, 54 years, S/o.Kochu Velayudhan
Track Maintainer Gr.IV, Gang No.IV,
Office of Senior Section Engineer (P.Way), Southern Railway
Trivandrum
V.S.Mandiram (H), TC 65/520 Maenilam
Thiruvallom P.O, Thiruvananthapuram-
Pin 695 027 Mobile:9446612250 ...Applicant

(By Advocate Mr.Varghese John & Adv.Mr.K.Sethu Nambu Raj)

versus

1. The General Manager, Southern Railway
Park Town P.O, Chennai – 600 003
 2. Additional Divisional Railway Manager
Southern Railway, Trivandrum Division
Trivandrum – 695 014
 3. The Senior Divisional Personnel Officer
Southern Railway
Trivandrum Division
Trivandrum – 695 014
 4. The Senior Divisional Engineer (Co-ordination)
Southern Railway, Trivandrum Division
Trivandrum – 695 014
 5. Senior Section Engineer (Permanent Way)
Trivandrum Central Railway Station
Trivandrum Division
Southern Railway, Trivandrum – 695 014

....Respondents

(By Advocate Mr.Sunil Jacob Jose)

This application having been heard on 8th March, 2021 through video conference, this Tribunal on the same day delivered the following :

O R D E R (O R A L)**HON'BLE Mr.P.MADHAVAN, JUDICIAL MEMBER**

The applicant is aggrieved by the oral direction of the 4th respondent to work at Gang No.11 (Nagercoil Town Station) from 01.03.2021 onwards which is almost 90 kms away from his home. Hence the applicant has approached this Tribunal praying for the following reliefs:

“I). Declare that the direction of the 4th respondent directing the applicant to work at Gang No.11 at Nagercoil Town station is arbitrary and illegal.

II) Direct the respondents to permit the applicant to work in any of the Gang between 1 to 4 coming under respondent no.4 to Award costs of and incidental to this application.

III) Grant such other relief, which this Honourable Tribunal may deem fit and proper in the circumstances of the case .”

2. When the matter was taken up for admission hearing, it appears that the applicant has given a short representation as Annexure A-5 on 17.12.2017, but it was not properly considered or disposed of till date. It is seen that the representation given by him is very sketchy and it will not be sufficient for the authorities to consider his grievances.

3. In view of the above situation, without going into the merits of this matter, **the applicant is directed to file a fresh detailed representation within a period of two weeks from today before the Competent Authority. The Competent Authority will consider that representation and pass a reasoned and speaking order on the basis of relevant rules and regulations on the subject, within a period of two months from the date of receipt of such representation .**

4. The Original Application is disposed of as above, at the admission stage itself. No costs.

K.V.EAPEN
ADMINISTRATIVE MEMBER

P.MADHAVAN
JUDICIAL MEMBER

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List of Annexures

Annexure A1 - True copy of the order bearing No.V/P 677/I/IRT/Vol.14 dated 14.01.2016

Annexure A2 - True copy of opinion of the army surgeon dated 6.12.1999

Annexure A3 - True copy of the Chief Record Officer, AOC records, Secunderabad addressed to Manager, SBT, Trivandrum bearing No.C/692436/Pen/dis-III dated 9.4.2011

Annexure A4 - True copy of the merit certificate issued to the applicant by the Railways dated 13.4.2018

Annexure A5 - True copy of the representation dated 17.12.2017 submitted by the applicant to the 4th respondent with English Translation

Annexure A6 - True copy of the advice dated 29.10.2020 issued by the M/s.S.K.Hospital.

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